

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2158
TO BE ANSWERED ON 04.08.2022**

**REPEAL OF THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS)
CENTRAL RULES, 1946**

2158. # SHRI RAJMANI PATEL:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that the Industrial Employment (standing orders) Central Rules, 1946 was repealed by Government, if so, the details thereof and if not, the reasons therefor;**
- (b) whether Government had a discussion in Parliament or notified any parliamentary committee or held consultations with trade unions before its repeal, if not, the reasons therefor;**
- (c) whether the rules, if stand repealed, would enable private sector companies to hire and fire employees at will; and**
- (d) if so, the rationale for this significant policy change?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): No, Sir.

(b) to (d): Does not arise in the view of (a) above.
